

**Incomplete PMGSY projects**

1563. SHRIMATI RENUKA CHOWDHURY: Will the Minister of RURAL DEVELOPMENT be pleased to state :

- (a) whether it is a fact that thousands of proposals sanctioned during 2010 under the Pradhan Mantri Gram Sadak Yojana (PMGSY) are yet to be executed;
- (b) if so, the details thereof along with the reasons therefor, State-wise;
- (c) the period mandated under PMGSY guidelines for execution of the projects; and
- (d) the corrective steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) to (d) 'Rural roads' is a State subject and Pradhan Mantri Gram Sadak Yojana (PMGSY) is a one-time special intervention of the Government of India to improve the Rural Infrastructure through construction of roads. Execution of rural roads under PMGSY is the responsibility of the State Governments through State Rural Roads Development Agency (SRRDA) at State level and Programme Implementation Unit (PIU) at district level. As per PMGSY guidelines, maximum time period for completion of Projects is 24 calendar months depending upon the terrain/area. During 2010-11, out of 3389 roads/bridges sanctioned by the Ministry 2754 roads/bridges works have been completed as reported by the States upto June'2015. State-wise details are given in the Statement (*See* below).

The reasons for delay in completion of Projects as reported by some of the States are:

- (i) Inadequate execution and contracting capacity.
- (ii) Limited working season and adverse climatic conditions.
- (iii) Non availability of land and forest clearance of the land falling in forest areas.
- (iv) Geographically difficult terrain.

The Ministry of Rural Development has taken the following steps to improve implementation of the PMGSY works in the States:-

- (i) Supported augmentation of execution capacity and contracting capacity;
- (ii) Rationalized the Bidding documents;

- (iii) Training started to field engineers and contractors as well as their staff for capacity building on a regular basis;
- (iv) Regular conduct of Regional Review Meetings (RRMs) to review the progress of PMGSY works and resolve attendant problems.

**Statement**

*Details of Projects Sanctioned under PMGSY during 2010-11*

State(s)	No. of roads/bridges sanctioned	No. of road/bridges completed (upto June 15)
Andhra Pradesh	485	398
Arunachal Pradesh	95	61
Jammu and Kashmir	494	307
Karnataka	24	24
Kerala	220	220
Madhya Pradesh	57	0
Maharashtra	1057	1038
Manipur	69	67
Odisha	182	139
Uttarakhand	126	62
Uttar Pradesh	224	135
West Bengal	76/280	74/229
<b>TOTAL</b>	<b>3389</b>	<b>2754</b>

**Acquisition of land**

1564. SHRI NARESH GUJRAL : Will the Minister of RURAL DEVELOPMENT be pleased to state :

- (a) how much land has been acquired by the Centre and States after the amendments made to the Land Acquisition Act in 2013, State-wise; and
- (b) how much compensation is still payable to those whose land was acquisition account of such acquisitions by various States?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT): (a) and (b) Under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013, acquisition of land for various projects is done by the appropriate Government which in most cases is the concerned State Governments. Individual departments/